

14

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No.413/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th October 2017, 10.30 A.M

Name of the Company	Sajan kr Bhagat & Anr -Vs- Kamini Steel Ltd & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS. SANJAY KUMAR GUPTA (Pcs)
2. CS. ROHIT KUMAR KESHARI (Pcs) } RESPONDENTS.

[Signature]
04/10/17
Rohit Keshari
04/10/17

1. ~~RATNAKHO BANERJEE, ADV~~
2. NIRMALYA DASGUPTA, ADV
3. SHAUNAK MITRA, ADV
4. GAURAN KHATTAN, ADV
5. PRIYANKA BASU, ADV
6. RAISHREE NUKHARJEE, ADV

PETITIONERS *[Signature]*
4.10.17

ORDER

Ld. Counsel for the petitioners and the Ld. Pr. CS for the respondents
are present.

Ld. Pr. CS for the respondents made a request for further time for filing his reply. Prayer is allowed. Reply may be filed within 3 weeks with a copy in advance to the petitioners. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

Meanwhile both the parties shall maintain status quo regarding shareholdings as well as the fixed assets of the company.

List the matter on 24/11/2017.

sd

(Jinan K.R.)
Member (J)

sd/-

(Vijai Pratap Singh)
Member (J)